

Income Tax dues against Indian Banks and Financial Institutions

466. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether Indian banks and financial institutions figure prominently in a confidential dossier of the Income Tax department among the defaulters;

(b) if so, the details thereof;

(c) the action taken by the Government to recover the above outstanding amount from the Indian banks and institutions; and

(d) the time limit fixed to recover the above outstanding amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) The Income Tax Department monitors the cases involving arrears of tax particularly in bigger cases. Indian banks and financial institutions also appear in such lists prepared by the Department.

(b) List of the Indian banks and financial institutions against whom income-tax demand of rupees one crore and above is pending as on 30.9.1995 is given in the enclosed statement.

(c) High priority is given to the work of collection/reduction of arrear demand and appropriate administrative, legal and other measures are taken to recover the same. Request is made to the concerned appellate authorities for early disposal of cases. Wherever the recovery proceedings are stayed by the Courts, steps are initiated to get the stay vacated. Coercive measures are also taken in suitable cases, for speedy recovery of demand. In bigger cases, the dossiers are maintained and the recovery position is reviewed regularly.

(d) No time limit for recovery of tax dues can be given as recovery of tax arrears is a continuous process.

STATEMENT

Sl. No.	Name of the Indian banks and financial institutions	Amount outstanding at on 30.9.1995 (Rs. in crore)
1	2	3
INDIAN BANKS		
1.	M/s. State Bank of India	1395.22
2.	M/s. United Bank of India	135.90
3.	M/s. Bank of India	65.05
4.	M/s. Bank of Baroda	42.77
5.	M/s. Punjab National Bank	28.78
6.	M/s. J&K Bank Limited	14.97
7.	M/s. Bank of Karad	7.18

1	2	3
8.	M/s. State Bank of Travancore	5.88
9.	M/s. State Bank of Indore	4.45
10.	M/s. New Bank of India	2.44
11.	M/s. Tamil Nadu Mercantile Bank Limited	1.75
12.	M/s. The Karur Vysya Bank Limited	1.12
13.	M/s. Vijaya Bank	10.96
FINANCIAL INSTITUTIONS		
1.	M/s. I.D.B.I.	67.83
2.	M/s. I.C.I.C.I.	58.75
3.	M/s. Karnataka State Industrial Investment and Development Corporation Limited	17.09
4.	M/s. Bihar State Credit and Investment Corporation Limited	7.20
5.	M/s. Bihar State Financial Corporation	4.91
6.	M/s. Tamil Nadu Industrial Investment Corporation Limited	4.18
7.	M/s L.I.C. of India	2.42
8.	M/s. H.D.F.C.	9.21
9.	M/s. Kerala Small Industries Development Corporation	1.01
10.	M/s. Punjab State Industrial Development Corporation	2.07

[English]

Construction of Terminals

467. SHRI TARA SINGH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :-

(a) whether the Government are aware of lack of infrastructure at airports to cope with increase in air traffic;

(b) if so, whether the projected passenger traffic is likely to increase manifold in the next few years;

(c) if so, whether the Government propose to construct additional terminals at Delhi, Bombay, Madras and Calcutta airports to meet the projected demand of passengers; and

(d) if so, the details thereof and other steps the Government propose to take in this regard ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir.

(c) and (d) Upgradation of airports and other infrastructural facilities is a continuing process and is taken up in a phased manner depending upon projected requirements and availability of resources.